

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.1676

TO BE ANSWERED ON MONDAY, JULY 31, 2023/SRAVANA 9,1945(SAKA)

GST ON CASINO, HORSE RACING AND ONLINE GAMES

1676. SHRI MANISH TEWARI:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is engaged in any discussions/deliberations regarding the imposition of a twenty eight per cent Goods and Services Tax (GST) on casino, horse racing, and online gaming and if so, the details thereof;
- (b) whether the Government has deliberated upon the potential harms and loss of employment which may arise with the introduction of twenty eight per cent GST in the online gaming sector and if so, the details thereof;
- (c) whether the twenty eight per cent GST will be applicable to all online games, regardless of they being games of skill, or games of chance;
- (d) if so, whether the Government intends to treat online skill-based games at the same level as gambling, poker, and other chance-based games and if so, the details thereof; and
- (e) if not, whether the Government has come up with a definition to categorize game of skills, and game of chance and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) and (b): GST rates and exemptions are prescribed on the recommendations of GST Council which is a constitutional body comprising members from Union Government and State/UT Governments. After detailed deliberations, the GST Council in the 50th meeting held on 11th July, 2023 has clarified that actionable claims supplied in casino, horse racing, and online gaming are leviable to a GST rate of 28%.

(c) to (d): The GST Council in the 50th meeting held on 11th July, 2023 has clarified that GST rate on actionable claims supplied in casino, horse racing, and online gaming shall be applicable irrespective of whether the underlying activities are a game of skill or chance.

(e): Does not arise in view of (d) above.
